

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:504
ANSWERED ON:28.02.2008
METHODOLOGY OF GRANTING FUNDS TO NGO S
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the criterion and the methodology being adopted by the Government for granting funds to the NGOs ;
- (b) the total number of NGOs in the country and how many of them have been granted funds/aid during last three years, country-wise;
- (c) whether any misuse of funds/aid have been reported to the Government during the last three years;
- (d) if so, the details thereof and the action taken by the Government against those NGOs;
- (e) how many of defaulting NGOs have been prosecuted and the outcome thereof; and
- (f) how many of them have been debarred for further aid?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) Financial assistance is provided to the Non-Governmental Organizations subject to fulfillment of the following criteria:

(i) Non profit making society registered under an appropriate Act with an appropriate administrative structure and a duly constituted managing/executive committee.

(ii) Registration for a minimum period of two years at the time of applying for grant in aid.

Financial assistance is provided to NGOs as per the norms laid down in the schemes. The details are available in the Annual Report of the Ministry.

(b) The Ministry does not maintain any data of the total number of Non Governmental Organisations in the country. However, the total number of NGOs given grant-in-aid under various schemes of the Ministry during last three years is given at Annexure-I.

(c) to (f) The details of those NGOs who have been blacklisted and further debarred from grant- in-aid and action taken during last three years is given at Annexure-II.